



**Government of India**  
**Ministry of Commerce and Industry**  
**Department of Commerce**

**DIRECTORATE GENERAL OF FOREIGN TRADE**  
**(DES - V SECTION)**

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**MINUTES OF THE NORMS COMMITTEE- V**

**MEETING No.** NC/5/MEET/Mar/202122/19

**DATED:** 23/03/2022

Please Note

- I. For information of exporters, Norms Committee - V handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 41 to 43, 50 to 67 .Communications in respect of cases/pertaining to NC- V may be sent to email address: nc5.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/5/MEET/Mar/202122/19 dated 23/03/2022 of Norms Committee - V for the year 2021-22 was held on 23/03/2022 under the Chairmanship of Dr. Amiya Chandra, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Manoj Kumar Meena, Dy. Director	Directorate General of Foreign Trade, Delhi
2	P Suruli Kumar, Asst. Section officer	Directorate General of Foreign Trade, Delhi
3	Kuldeep Singh, Technical Authority	O/o DC(MSME)
4	Dr. RA Lal, Technical Authority	Technical Consultant,DGFT
5	Nand Lal, Technical Authority	Technical Consultant,DGFT
6	Shaish Kumar , Technical Authority	Technical Consultant,DGFT

**Case Details and Decision(s):**

Case No.	1 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	SUMILON INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000713AM19
RA File Number	522404000071 AM19
Licence No and Date	5210042973/25/02/2019
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 28.01.2022 followed by reminders on dated 12.02.2022 and 27.02.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Content of Aluminium wire and polyester filament yarn in the export product.</li> <li>2. Justification for use of epoxy and melamine resins and also for quantity requested.</li> <li>3. Function of induction/evaporation boats and justification for the quantity requested.</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	2 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	SAIVANA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000017AM20
RA File Number	052404000017 AM20
Licence No and Date	0510410212/11/04/2019
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish(point wise) the following :</p> <ol style="list-style-type: none"> <li>1. Proper CAD mentioning style no, export item serial no.</li> <li>2. Name of Dress, whether this is for Gents/Kid/Ladies.</li> <li>3. Name of Shirt, whether this is for Gents/Kid/Ladies.</li> </ol>	

## 4. Measurement chart and image.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	3 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	SAIVANA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000212AM20
RA File Number	052404000290 AM20
Licence No and Date	0510411539/19/08/2019

## Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Style number of export products.
2. Legible copy of CAD and Measurement charts for all export products and complete images of export products.
3. CAD ,Images and measurement charts should be in sequence and correlated with style number
4. Width of input fabric and requirement of inputs in SQ Mtr. per pc of export product

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	4 / NC/5/MEET/Mar/202122/19
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Case Status	Case Rejected
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000243AM20
RA File Number	052404000322 AM20
Licence No and Date	0510411721/03/09/2019
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 28.01.2022 followed by reminders on dated 12.02.2022 and 27.02.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Manufacturing process indicating raw materials used (both imported and indigenous) and stage wise wastage, for the manufacturing export item.</li> <li>2. Composition and weight of the export item, indicating net import content in the export item and Specification/dimension of export items.</li> <li>3. Weight of import items no. 1,2 and 5 and 6 in kg term.</li> <li>4. Generic name with specification of each import item, with calculation for the requirement of both imported and indigenous items for the manufacture of export item.</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	5 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	ASHOKA TESSILES
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000333AM20
RA File Number	052304000302 AM20
Licence No and Date	0510412335/01/11/2019
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Dimension of each export product.
2. CAD/Lay marker / cutting plan for each import item to be used in export product, which should indicate how to arrive at the required qty.
3. To indicate the uses of each import material in the export product.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	6 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	S.K.SHOES AND BOOTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000363AM20
RA File Number	062404000066 AM20
Licence No and Date	0610039352/21/11/2019

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Net Import content in each export item, indicating wastage separately.
2. Comparison of requirement of raw materials have been shown for all export item with SIONG-14 which does not seem to be correct and secondly requirement of quantity in each case is also not matching with SION G-14
3. Complete calculation for the requirement of raw materials separately and compare with proper SION fixed in H B Procedure.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	7 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000416AM20
RA File Number	052404000570 AM20
Licence No and Date	0510412941/17/12/2019

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Manufacturing process indicating raw materials used (both imported and indigenous) and stage wise wastage, for the manufacturing export item.
2. Composition and weight of the export item, indicating net import content in the export item and Specification/dimension of export items.
3. Weight of import items no. 1,2 and 5 and 6 in kg term.
4. Generic name with specification of each import item, with calculation for the requirement of both imported and indigenous items for the manufacture of export item.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	8 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000430AM20
RA File Number	052404000585 AM20
Licence No and Date	0510413001/20/12/2019
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Net import content of inputs in each of the export item,</li> <li>2. Complete calculation for requirement of imported and indigenous items for the manufacture of export product indicating wastage separately.</li> <li>3. Specification/made up of material with complete nomenclature of each of Import item.</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	9 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000456AM20
RA File Number	052404000634 AM20
Licence No and Date	0510413255/08/01/2020
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Measurement chart and image of the garment.
2. CAD (with proper pattern placement).

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	10 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	KARAN LETEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000572AM21
RA File Number	062404000004 AM21
Licence No and Date	0610039485/30/04/2020

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Applicant may clarify as to what does mean by bonded knitted fabric.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.



Case No.	11 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	KARAN LETEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000592AM21
RA File Number	062404000010 AM21
Licence No and Date	0610039503/01/06/2020
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <p>1. Applicant may clarify as to what does mean by bonded knitted fabric.</p> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	12 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	ANISH (INDIA) EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000614AM21
RA File Number	052304000053 AM21
Licence No and Date	0510414398/15/06/2020
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p>	

1. Proper CAD mentioning style no and name of product.
2. Proper measurement chart.
3. Image.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	13 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	PEARL APPARELS
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000638AM21
RA File Number	052404000145 AM21
Licence No and Date	0510414513/30/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. CAD, Image,
2. Measurement chart

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	14 / NC/5/MEET/Mar/202122/19
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Case Status	Case Rejected
Party Name	PEARL APPARELS
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000653AM21
RA File Number	052404000187 AM21
Licence No and Date	0510414666/21/07/2020
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Proper CAD mentioning style no and name of product.</li> <li>2. Proper measurement chart.</li> <li>3. Image mentioning style no and product description.</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	15 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000667AM21
RA File Number	322404000030 AM21
Licence No and Date	3210079630/30/07/2020
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p>	

1. To ask the firm to furnish the items of import in Sq. Mtr

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	16 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	RADNIK AUTO EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000696AM21
RA File Number	052404000244 AM21
Licence No and Date	0510415013/26/08/2020

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Net import content in the export item.
2. Calculation sheet for the requirement of all input (both import and indigenous) for manufacturing of export product.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	17 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	SURGINE HEALTHCARE (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000714AM21
RA File Number	052404000259 AM21
Licence No and Date	0510415055/31/08/2020
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <p>1. CAD. 2. Image, Measurement chart</p> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	18 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	JNG FOOTSTEP PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000748AM21
RA File Number	052304000181 AM21
Licence No and Date	0510415234/16/09/2020
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <p>1. Manufacturing process indicating stage wise wastage of both indigenous and imported raw materials.</p> <p>2. Net import content in the export product.</p> <p>3. Complete calculation for the requirement of all the raw material both imported and indigenous for the manufacture of export items, indicating wastage separately.</p>	

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	19 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	S.K.SHOES AND BOOTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	018405000779AM21
RA File Number	062404000047 AM21
Licence No and Date	0610039637/08/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Net import content in the export item.
2. Specification with dimension of each import item.
3. Comparison table, giving requirement of inputs with respective SION fixed in the H B Of procedure vol. II.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	20 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	SAIVANA EXPORTS PRIVATE LIMITED

Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00032842AM21
RA File Number	052404000454 AM21
Licence No and Date	0511000025/07/12/2020
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. CAD with mentioning style no.</li> <li>2. Image with mentioning product description and style no.</li> <li>3. Measurement chart with mentioning product description</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	21 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	RAHMAN INDUSTRIES LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00037011AM21
RA File Number	06AA04002191 AM21
Licence No and Date	0611000011/11/12/2020
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 28.01.2022 followed by reminders on dated 12.02.2022 and 27.02.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Specification with dimension of Microfiber Sued, Insole socks and other import items.</li> </ol>	

2. Production vis a vis consumption of raw materials for the last three years duly certified by Chartered Accountant.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	22 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	SAMAISHA NET PACK INDUSTRIES
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00085149AM21
RA File Number	08AA04009778 AM21
Licence No and Date	0811000691/16/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 28.01.2022 followed by reminders on dated 12.02.2022 and 27.02.2022 to furnish the following :

1. To furnish the net content of each import item in export product.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	23 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022



and Date	
HQ File Number	HQRNORM APPLY 00085209AM21
RA File Number	32AA04005918 AM21
Licence No and Date	3211000457/16/02/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 28.01.2022 followed by reminders on dated 12.02.2022 and 27.02.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. CAD with mentioning style no.</li> <li>2. Image with mentioning product description and style no.</li> <li>3. Measurement chart with mentioning product description</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	24 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	SIMRAN INTERNATIONAL EXPORT (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00085024AM21
RA File Number	05AA04031119 AM21
Licence No and Date	0511001296/16/02/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 28.01.2022 followed by reminders on dated 12.02.2022 and 27.02.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. To indicate specific item of export giving its style number for each export item</li> <li>2. Complete calculation for requirement of raw materials i( both imported and indigenous) indicating wastage separately.</li> <li>3. CAD / CAM measurement chart for the export product.</li> <li>4. Specification of all the import items.</li> </ol>	

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	25 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00086633AM21
RA File Number	05AA04032317 AM21
Licence No and Date	0511001339/18/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Net import content of inputs in each of the export item,
2. Complete calculation for requirement of imported and indigenous items for the manufacture of export product indicating wastage separately.
3. Specification/made up of material of each of Import item.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	26 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	ASHOKA TESSILES

Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00087829AM21
RA File Number	05AA04032760 AM21
Licence No and Date	0511001388/19/02/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. CAD/Lay marker/cutting plan and measurement chart of both the export items.</li> <li>2. Net import content in the each export item, giving separately wastage claimed with justification.</li> <li>3. GSM with specification of import items.</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	27 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	ROYALE SPORTSWEAR
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00089351AM21
RA File Number	05AA04032298 AM21
Licence No and Date	0511001396/22/02/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. CAD with mentioning style no.</li> </ol>	

2. Image with mentioning product description and style no.
3. Measurement chart with mentioning product description.
4. Appendix 11A and copy of Adv. Authorisation

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	28 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	MIDAS SAFE INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00090786AM21
RA File Number	06AA04003562 AM21
Licence No and Date	0611000204/24/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. CAD with mentioning style no.
2. Image with mentioning product description and style no.
3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	29 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00092424AM21
RA File Number	32AA04006365 AM21
Licence No and Date	3211000535/25/02/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. CAD with mentioning style no.</li> <li>2. Image with mentioning product description and style no.</li> <li>3. Measurement chart.</li> <li>4. Copy of Adv. Auth</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	30 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	R K INDUSTRIES IV
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00092006AM21
RA File Number	04AA04006014 AM21
Licence No and Date	0411000258/25/02/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was</p>	

asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. CAD with mentioning style no.
2. Image with mentioning product description and style no.
3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	31 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00092055AM21
RA File Number	32AA04006367 AM21
Licence No and Date	3211000533/25/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. CAD with mentioning style no.
2. Image with mentioning product description and style no.
3. Measurement chart.
4. Copy of Adv. Auth. and appendix 4E

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	32 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	NUVOCRAFT APPARELS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00093156AM21
RA File Number	07AA04009314 AM21
Licence No and Date	0711000590/26/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. CAD with mentioning style no.
2. Image with mentioning product description and style no.
3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	33 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	RAHMAN INDUSTRIES LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00095230AM21
RA File Number	06AA04004010 AM21

Licence No and Date	0611000215/02/03/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p>	
<ol style="list-style-type: none"> <li>1. Specification with dimension of Microfiber Sued, Insole socks and other import items.</li> <li>2. Production vis a vis consumption of raw materials for the last three years duly certified by Chartered Accountant.</li> </ol>	
<p>Firms reply is not received, therefore the Committee decided to reject the case.</p>	
<p>RA may take subsequent consequential action accordingly.</p>	

Case No.	34 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	S.K. INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00095671AM21
RA File Number	06AA04004086 AM21
Licence No and Date	0611000223/02/03/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p>	
<ol style="list-style-type: none"> <li>1. Specification of import item Synthetic Leather.</li> <li>2. CAD/CAM cutting plan and measurement chart of the Export item with efficiency.</li> <li>3. Specific name with details of Saddlery item to export.</li> </ol>	
<p>Firms reply is not received, therefore the Committee decided to reject the case.</p>	



RA may take subsequent consequential action accordingly.

Case No.	35 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00096740AM21
RA File Number	05AA04036848 AM21
Licence No and Date	0511001533/04/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. CAD with mentioning style no.
2. Image with mentioning product description and style no.
3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	36 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	MEHRA SCHUHE CO
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00097791AM21
RA File Number	06AA04004116 AM21

Licence No and Date	0611000229/05/03/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Complete specification with thickness of Import item.</li> <li>2. CAD/CAM of export item with calculation for the requirement of leather for the manufacture of each Export item separately, indicating net import content and wastage in the manufacturing..</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	37 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	LUCKY INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00099255AM21
RA File Number	03AA04027702 AM21
Licence No and Date	0311002282/09/03/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Weight of import and export items.</li> <li>2. Specification of import items.</li> <li>3. Manufacturing process and justification of 25% wastage.</li> </ol>	

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	38 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00100356AM21
RA File Number	05AA04038844 AM21
Licence No and Date	0511001656/10/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Complete specification with thickness of Import item Cow Crust Leather.
2. Calculation for the requirement of leather for the manufacture of Export item, indicating net import content and wastage in the export item, separately for size M, L, XL & XXL with their quantity.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	39 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	VENUS INTERLININGS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00101181AM21

RA File Number	13AA04007339 AM21
Licence No and Date	1311000223/11/03/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <p>1. To furnish the net content of PP Woven fabric in export item.</p> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	40 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	YASH FASHIONS
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00102492AM21
RA File Number	13AA04007437 AM21
Licence No and Date	1311000228/12/03/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <p>1. To furnish the justification of higher wastage (58%).</p> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	41 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	O.C. SWEATERS LLP
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00102528AM21
RA File Number	05AA04039280 AM21
Licence No and Date	0511001706/12/03/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. CAD with mentioning style no.</li> <li>2. Image with mentioning product description and style no.</li> <li>3. Measurement chart with mentioning product description</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	42 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	ORIENT FASHION EXPORTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00105532AM21
RA File Number	05AA04040453 AM21
Licence No and Date	0511001761/17/03/2021
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 01.02.2022 followed by reminders on dated 16.02.2022 and 03.03.2022 to furnish the following :

1. CAD with mentioning style no.
2. Image with mentioning product description and style no.
3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	43 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00106408AM21
RA File Number	05AA04040087 AM21
Licence No and Date	0511001804/18/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 10.02.2022 followed by reminders on dated 25.02.2022 and 12.03.2022 to furnish the following :

1. Sample of export product.
2. Full calculation/justification required for the quantity claimed.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	44 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	ROYALE SPORTSWEAR
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00107168AM21
RA File Number	05AA04040935 AM21
Licence No and Date	0511001831/19/03/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. CAD with mentioning style no.</li> <li>2. Image with mentioning product description and style no.</li> <li>3. Measurement chart with mentioning product description</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	45 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00107328AM21
RA File Number	05AA04041113 AM21
Licence No and Date	0511001845/19/03/2021
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Complete specification with thickness of Import item Cow Crust Leather.
2. Calculation for the requirement of leather for the manufacture of Export item, indicating net import content and wastage in the each export item indicating its size.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	46 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00107340AM21
RA File Number	05AA04041109 AM21
Licence No and Date	0511001844/19/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Complete specification with thickness of Import item Cow Crust Leather.
2. Calculation for the requirement of leather for the manufacture of Export item, indicating net import content and wastage in the each export item indicating its size.
3. Specification of Metal Buckle..

Firms reply is not received, therefore the Committee decided to reject the case.



RA may take subsequent consequential action accordingly.

Case No.	47 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	SAIVANA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00109117AM21
RA File Number	05AA04041447 AM21
Licence No and Date	0511001873/22/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. CAD with mentioning style no.
2. Image with mentioning product description and style no.
3. Measurement chart with mentioning product description

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	48 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	KARAN LETEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00113062AM21
RA File Number	06AA04004541 AM21

Licence No and Date	0611000273/24/03/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Justification for claiming 22% wastage of woven Fabric, giving complete calculation with CAD/CAM of the product and cutting of the Fabric indicating net import content and wastage separately.</li> <li>2. To indicate GSM of fabric to import for the manufacture of export item.</li> <li>3. Indigenous items to add in the making the export item.</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	49 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00114780AM21
RA File Number	05AA04042543 AM21
Licence No and Date	0511001950/26/03/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. CAD with mentioning style no.</li> <li>2. Image with mentioning product description and style no.</li> <li>3. Measurement chart with mentioning product description</li> </ol>	

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	50 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	MAF CLOTHING PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00115977AM21
RA File Number	07AA04010504 AM21
Licence No and Date	0711000788/29/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. CAD.
2. Image with mentioning product description.
3. Measurement chart with mentioning product description.
4. Justification/Calculation for 1.037 Kg SMS non-woven fabric claimed per set. With very light fabric of 35 GSM

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	51 / NC/5/MEET/Mar/202122/19
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Case Status	Case Rejected
Party Name	PINNACLE IMPEX
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00116838AM21
RA File Number	32AA04007821 AM21
Licence No and Date	3211000744/30/03/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. CAD.</li> <li>2. Image with mentioning product description.</li> <li>3. Measurement chart with mentioning product description.</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly</p>	

Case No.	52 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00117661AM21
RA File Number	05AA04043106 AM21
Licence No and Date	0511002019/31/03/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p>	

1. Complete specification with thickness of Import item Cow Spilt Finished Leather.
2. Calculation for the requirement of all the import items for the manufacture of Export item, indicating net import content and wastage in the each export item.
3. Specification of all the import items

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	53 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	PANORAMA EXPORTS PVT LTD
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00000149AM22
RA File Number	05AA04043117 AM21
Licence No and Date	0511002042/01/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. CAD mentioning style no.
2. Image with mentioning product description.
3. Measurement chart with mentioning product description.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	54 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	G.R.CORPORATION
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00004862AM22
RA File Number	06AA04004613 AM21
Licence No and Date	0611000297/06/04/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <p>The Product is fabric made from filament yarn and there is no wastage as input and output weight is same. Therefore, committee decided to ask the firm to furnish clarification on the same.</p> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	55 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00008496AM22
RA File Number	32AA04000126 AM22
Licence No and Date	3211000778/09/04/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish</p>	

the following :

1. CAD, Image.
2. Details of indigenous input with Qty.
3. Tech details as per annex to app 4E

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	56 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	O.C. SWEATERS LLP
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00012856AM22
RA File Number	05AA04003245 AM22
Licence No and Date	0511002174/13/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. CAD.
2. Image and measurement chart.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	57 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	SIMRAN INTERNATIONAL EXPORT (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00013786AM22
RA File Number	05AA04003230 AM22
Licence No and Date	0511002189/13/04/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. To indicate specific item of export giving its style number for each export item</li> <li>2. Complete calculation for requirement of raw materials i( both imported and indigenous) indicating wastage separately.</li> <li>3. CAD / CAM measurement chart for the export product.</li> <li>4. Specification of all the import items.</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	58 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	CREEMOS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00014020AM22
RA File Number	06AA04000318 AM22
Licence No and Date	0611000306/13/04/2021
Norms Committee Decision:	



The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Complete specification with thickness of Import item.
2. CAD/CAM of export item with calculation for the requirement of leather for the manufacture of Export item indicating net import content and wastage in the export item.
3. Drawing design of Export Item.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	59 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	ASHUTOSH FIBRE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00020222AM22
RA File Number	08AA04001278 AM22
Licence No and Date	0811001290/16/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Content of each input in kgs, in export product.
2. Manufacturing process, stage wise wastage with justification for the wastage claimed

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	60 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	AMO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00020328AM22
RA File Number	10AA04000039 AM22
Licence No and Date	1011000232/16/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. CAD.
2. Image and measurement chart.
3. Calculation sheet to justify the quantity per garment claimed.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	61 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	ONNI ENTERPRISE LLP
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00021982AM22
RA File Number	02AA04001571 AM22
Licence No and Date	0211000565/19/04/2021

Date	
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Weight of Import and Export items in Kg Term.</li> <li>2. Net Import content in Export item, giving complete calculation for the requirement of both imported and indigenous items and indicating wastage separately.</li> <li>3. Specification with GSM of Import item.</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	62 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	CREEMOS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00022105AM22
RA File Number	06AA04000278 AM22
Licence No and Date	0611000316/19/04/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Justification for asking 9.4 Sq.feet of finished leather per pair, giving complete calculation with drawing design of the product and cutting of the leather indicating net import content and wastage separately.</li> <li>2. Specification, sizes and thickness of leather to import for the manufacture of export item.</li> </ol>	

3. Indigenous items to add in the making the export item.
4. Compare the requirement, for other similar inputs allowed in SION for export of Long Boot.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	63 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	KARAN LETEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00022567AM22
RA File Number	06AA04004646 AM21
Licence No and Date	0611000317/20/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Export products Men's /Ladies Trousers/Jackets. Applicant is required to be specific with the type and quantity of garments to be exported.
2. Two export products are mentioned but input is only one. Further, the image of trousers shows use of two types of fabrics but claimed only one type.
3. Both CADs are cut from both the sides (Incomplete).
4. Input fabric is mentioned as made from Polyester/Nylon/Cotton/Spandex/Other synthetic filament yarn. Applicant has to be specific about the type of fabric used and blend composition of each type of fabric.
5. GSM variation is 90 to 400, clarify it.
6. Measurement chart.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	64 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	ZAIBUNCO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00022572AM22
RA File Number	06AA04000411 AM22
Licence No and Date	0611000318/20/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Nett weight of each export product
2. Material balance between import and export in terms of weight keeping in to account wastage claimed
3. Is release paper is integral part of export or consumable

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	65 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	VENUS SAFETY & HEALTH PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00023718AM22
RA File Number	03AA04032847 AM21

Licence No and Date	0311002895/21/04/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Image measurement and cad of the product</li> <li>2. Paper drawing for fabric cutting justifying 18 % wastage</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	66 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	VENUS SAFETY & HEALTH PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00023719AM22
RA File Number	03AA04032848 AM21
Licence No and Date	0311003240/21/04/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Image measurement and cad of the product</li> <li>2. Paper drawing for fabric cutting justifying 18 % wastage</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p>	

RA may take subsequent consequential action accordingly.

Case No.	67 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	AMRIT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00028200AM22
RA File Number	02AA04001937 AM22
Licence No and Date	0211000606/28/04/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. CAD.</li> <li>2. Image and measurement chart</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	68 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	S B INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00035372AM22
RA File Number	06AA04000937 AM22
Licence No and Date	0611000356/07/05/2021
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Net Import content in the export items, giving CAD/CAM of the each export item.
2. Complete calculation of the requirement of raw materials both imported and indigenous, indicating wastage separately with justification for wastage
3. Specification and weight of export item.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	69 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	CREEMOS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00035379AM22
RA File Number	06AA04000947 AM22
Licence No and Date	0611000358/07/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. CAD, Image, Measurement chart.
2. Calculation for requirement of raw material for making final product including indigenous item (if any).

Firms reply is not received, therefore the Committee decided to reject the case.



RA may take subsequent consequential action accordingly.

Case No.	70 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	CHOWDHARY OVERSEAS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00035615AM22
RA File Number	06AA04000967 AM22
Licence No and Date	0611000366/07/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Net Import content in the export item, giving CAD/CAM for the export item.
2. Complete calculation of the requirement of raw materials both imported and indigenous, indicating wastage separately, with justification for wastage.
3. Specification of export item.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	71 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	SHAMIM SONS INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00036879AM22
RA File Number	06AA04000923 AM22

Licence No and Date	0611000371/10/05/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. CAD.</li> <li>2. Image and measurement chart.</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	72 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00036997AM22
RA File Number	05AA04012684 AM22
Licence No and Date	0511002529/10/05/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Complete specification with thickness of Import item Cow Crust Leather.</li> <li>2. Calculation for the requirement of leather for the manufacture of Export item, indicating net import content and wastage in the each export item indicating its size.</li> <li>3. Specification of Metal Buckle.</li> </ol>	

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	73 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00037028AM22
RA File Number	06AA04000968 AM22
Licence No and Date	0611000374/10/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. To indicate details and specification of Air Dried Possum Skins.
2. Reason for asking 5.602 Sq.Ft /pair of Leather for Boot, compare the requirement with respective SION of H. B. Of Procedure Vol II and to indicate separately requirement for ladies and gents boot.
3. CAD/CAM of the export item, showing requirement/calculation of Leather for Boot.
4. Please clear the Boot, whether; it will fall in the category of 'Half Boot', as per the SION.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	74 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected

Party Name	ARROW SHOES
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00039010AM22
RA File Number	04AA04003368 AM22
Licence No and Date	0411000802/12/05/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Specification with full name of all the Import Items.</li> <li>2. Reason for importing Lining and reinforcement at three places for import item 1, similarly Fur Lining, Pig print lining at 5 places for export item 2.</li> <li>3. Please mention the export item whether it is for Gents/Ladies etc., and also compare the input in tabular for with SION fixed at G-8, G-24,G-45 etc., as the case may be.</li> <li>4. Net Import content in export item, giving complete calculation for the requirement of inputs with wastage separately.</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	75 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	CREEMOS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00040361AM22
RA File Number	06AA04001213 AM22
Licence No and Date	0611000389/13/05/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p>	

1. To indicate specification of Finished Leather to import.
2. Reason for asking 9.398 Sq. Ft /pair of Leather Riding Boot; compare the requirement with respective SION of H. B. Of Procedure Vol II and to indicate separately requirement for ladies and gents boot.
3. CAD/CAM of the export item, showing requirement/calculation of Leather for Boot.
4. Please clarify the Boot, whether; it will fall in the category of 'Long Boot Gents/Ladies, as per the SION published in H B Procedure Vol II.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	76 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	SHRI JAGDAMBA POLYMERS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00042235AM22
RA File Number	08AA04003230 AM22
Licence No and Date	0811001494/17/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Manufacturing process flow chart, stage-wise percentage requirement of each input.
2. Justification for use of each input in making of export product
3. Purpose of using PP granules twice and also of LDPE granules.
4. When PP granules are used twice, the purpose of using PP Co-Polymer also.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	77 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	SAIVANA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00045370AM22
RA File Number	05AA04015760 AM22
Licence No and Date	0511002683/18/05/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. CAD mentioning style no.</li> <li>2. Image with mentioning product description.</li> <li>3. Measurement chart with mentioning product description</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	78 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00045375AM22
RA File Number	05AA04015439 AM22

Licence No and Date	0511002684/18/05/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. CAD, Image</li> <li>2. Measurement chart with mentioning product description.</li> <li>3. Calculation/justification for requirement of 5.37 SQM per Pc fabric for export product-1 i e Ladies dress.</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	79 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00048015AM22
RA File Number	32AA04003194 AM22
Licence No and Date	3211001000/21/05/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Pictorial diagram of export product indicating presence of each import in export product.</li> <li>2. Qty of all import items in Sq. meter and their net content in export.</li> </ol>	

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	80 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	KARAN LETEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00049709AM22
RA File Number	06AA04001236 AM22
Licence No and Date	0611000406/24/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Justification for claiming 22% wastage of woven Fabric, giving complete calculation with CAD/CAM of the product and cutting of the Fabric indicating net import content and wastage separately.
2. To indicate GSM of fabric to import for the manufacture of export item.
3. Indigenous items to add in the making the export item.
4. Separate quantity of Zip Fastener with specification for each length.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	81 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected



Party Name	MEHRA SCHUHE CO
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00049759AM22
RA File Number	06AA04001509 AM22
Licence No and Date	0611000410/24/05/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. CAD/CAM of export item with calculation for the requirement of Non-Woven Fabric for the manufacture of each Export item, indicating net import content and wastage in the export item.</li> <li>2. To specify whether it will be used as lining or in place of leather upper in the boots and compare the input in tabular form with SION fixed at G-8, G-24, G-45 etc., as the case may be.</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	82 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	KARAN LETEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00099992AM22
RA File Number	06AA04001239 AM22
Licence No and Date	0611000419/25/05/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p>	

1. Justification for claiming 22% wastage of woven Fabric, giving complete calculation with CAD / CAM of the product and cutting of the Fabric indicating net import content and wastage separately.
2. To indicate GSM of fabric to import and specification of Hook and Zip fastener (whether metal or Plastic) for the manufacture of export item.
3. Indigenous items to add in the making the export item.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	83 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	VIRAJ SYNTEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00100972AM22
RA File Number	06AA04001076 AM22
Licence No and Date	0611000422/27/05/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <p>The breakup of each export product with corresponding input required, manufacturing process and stage-wise waste for each export product with justification</p> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	84 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	DAKS INDIA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00101979AM22
RA File Number	05AA04018306 AM22
Licence No and Date	0511002859/28/05/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Details of Import items, indicating specification/size etc., with location in the drawing/design/layout of the each type of bag with its application;</li> <li>2. Complete calculation for requirement of imported and indigenous items for the manufacture of export product (separately for each export item), indicating Net Import Content and wastage separately.</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	85 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	CREEMOS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00102317AM22
RA File Number	06AA04001668 AM22
Licence No and Date	0611000429/28/05/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was</p>	

asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Complete specification with thickness of Import item.
2. CAD/CAM of export item with calculation for the requirement of leather for the manufacture of Export item indicating net import content and wastage in the export item.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	86 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	VENUS INTERLININGS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00105295AM22
RA File Number	13AA04003060 AM22
Licence No and Date	1311000376/02/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Details of indigenous input with qty
2. Detailed mfg process.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	87 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	PRIME SHOES
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00106029AM22
RA File Number	04AA04005014 AM22
Licence No and Date	0411000927/03/06/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Details with specification of New Booty Cow Crust Leather.</li> <li>2. Complete calculation for the requirement of Leather, giving CAD/CAM, and net import content and wastage separately.</li> <li>3. Compare the requirement of leather with respective SION fixed in Hand Book of procedure Vol II for lining and justification for higher requirement of Leather, if any.</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	88 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	KARAN LETEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00106036AM22
RA File Number	06AA04001741 AM22
Licence No and Date	0611000443/03/06/2021

## Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Justification for claiming 22% wastage of woven Fabric, giving complete calculation with CAD/CAM of the product (both for ladies and gents) and cutting of the Fabric indicating net import content and wastage separately.
2. To indicate GSM of fabric to import for the manufacture of export item. 3. Indigenous items to add in the making the export item.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	89 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	AFFAN SHOES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00106060AM22
RA File Number	04AA04004170 AM22
Licence No and Date	0411000932/03/06/2021

## Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Specification of all the import items.
2. Complete calculation for the requirement of Leather and polymeric Foam, giving CAD/CAM, and net import content and wastage separately.
3. Compare the requirement with respective SION fixed in Hand Book of procedure Vol II. Indicating whether it is for Gents/Ladies/Kids etc..

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	90 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00107454AM22
RA File Number	32AA04003770 AM22
Licence No and Date	3211001028/04/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Pictorial diagram of export indicating use of each fabric in manufacturing
2. Qty of all import items in sq meter and their net content in export
3. Justification of qty of import with the help of CAD

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	91 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022

and Date	
HQ File Number	HQRNORM APPLY 00107460AM22
RA File Number	32AA04003776 AM22
Licence No and Date	3211001029/04/06/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p>	
<ol style="list-style-type: none"> <li>1. Pictorial diagram of export indicating use of each fabric in manufacturing</li> <li>2. Qty of all import items in sq meter and their net content in export</li> <li>3. Justification of qty of import with the help of CAD</li> </ol>	
<p>Firms reply is not received, therefore the Committee decided to reject the case.</p>	
<p>RA may take subsequent consequential action accordingly.</p>	

Case No.	92 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00108211AM22
RA File Number	05AA04022557 AM22
Licence No and Date	0511002988/05/06/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p>	
<ol style="list-style-type: none"> <li>1. Complete specification with thickness of Import item Cow Spilt Finished Leather.</li> <li>2. Calculation for the requirement of all the import items for the manufacture of Export item, indicating</li> </ol>	



net import content and wastage for the manufacture of export item.

3. Specification of all the import items.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	93 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00108634AM22
RA File Number	05AA04022962 AM22
Licence No and Date	0511002995/07/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. CAD, Image
2. Measurement chart..

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	94 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected

Party Name	GAINUP INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00108672AM22
RA File Number	32AA04003757 AM22
Licence No and Date	3211001041/07/06/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Pictorial diagram of export indicating use of each fabric in manufacturing</li> <li>2. Qty of all import items in sq meter and their net content in export</li> <li>3. Justification of qty of import with the help of CAD</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	

Case No.	95 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	KARAN LETEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00110912AM22
RA File Number	06AA04001738 AM22
Licence No and Date	0611000466/09/06/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Justification for claiming 22% wastage of woven Fabric, giving complete calculation with CAD/CAM</li> </ol>	

of the product and cutting of the Fabric indicating net import content and wastage separately.

2. To indicate GSM of fabric to import for the manufacture of export item.

3. Indigenous items to add in the making the export item. 4. Separate quantity of Zip Fastener with specification for each length.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	96 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00112186AM22
RA File Number	05AA04025878 AM22
Licence No and Date	0511003095/11/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :

1. Complete specification with thickness of Import item Cow Crust Leather and also for all others import items.
2. Calculation for the requirement of inputs for the manufacture of Export item, indicating net import content and wastage in the each export item separately.

Firms reply is not received, therefore the Committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	97 / NC/5/MEET/Mar/202122/19
Case Status	Case Rejected
Party Name	CREEMOS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Mar/ 202122/ 19 and 23/03/2022
HQ File Number	HQRNORM APPLY 00115271AM22
RA File Number	06AA04002232 AM22
Licence No and Date	0611000486/15/06/2021
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm was asked vide letter dated 02.02.2022 followed by reminders on dated 17.02.2022 and 04.03.2022 to furnish the following :</p> <ol style="list-style-type: none"> <li>1. Complete specification with thickness of Import item.</li> <li>2. CAD/CAM of export item with calculation for the requirement of leather for the manufacture of Export item indicating net import content and wastage in the export item.</li> <li>3. Drawing design of Export Item.</li> </ol> <p>Firms reply is not received, therefore the Committee decided to reject the case.</p> <p>RA may take subsequent consequential action accordingly.</p>	